

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
UNITEK POWER SOLUTIONS INDIA LIMITED**

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	UNITEK POWER SOLUTIONS INDIA LIMITED
2.	Date of incorporation of corporate debtor	17/09/2007
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies under Companies Act, 1956
4.	Corporate Identity No/ Limited Liability Identification No of corporate debtor	U30006KL2007PLC021216
5.	Address of registered office and principal office (if any) of corporate debtor	XVIII/135, Masjid Road, Aluva, Ernakulam, Kerala – 683 101
6.	Date of closure of Insolvency Resolution Process	06/12/2019
7.	Liquidation commencement date of corporate debtor	06/12/2019
8.	Name and registration number of the insolvency professional acting as liquidator	Ramakrishnan Balakrishnan Registration No. IBBI/ IPA-001/ IP-P00633/ 2017-18/11087
9.	Address and e-mail of the liquidator, as registered with the Board.	J B S & Associates, Chartered Accountants, Meena Vihar, Calicut Road, Valanchery P. O., Malappuram District, Kerala – 676 552 jbsandassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	J B S & Associates, Chartered Accountants, Meena Vihar, Calicut Road, Valanchery P. O., Malappuram District, Kerala – 676 552 irp.jbs@gmail.com
11.	Last date of submission of claims	05/01/2020

Notice is hereby given that the National Company Law Tribunal Kochi Bench, Kerala has ordered the commencement of liquidation of the **UNITEK POWER SOLUTIONS INDIA LIMITED** on 06/12/2019 under Section 33 of the Code.

The stakeholders of **UNITEK POWER SOLUTIONS INDIA LIMITED** are hereby called upon to submit their claims with proof on or before 05/01/2020, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Ramakrishnan Balakrishnan

Date and place: 09/12/2019, Valanchery

